

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2726  
ANSWERED ON:15.03.2010  
LAND HOLDING ACQUIRED BY CORPORATE HOUSES  
Ray Shri Rudramadhab

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details of land holding acquired by Corporate Houses through SEZs in the country, State-wise;
- (b) whether the Reliance Industries Limited (RIL) is contemplating entry into low cost housing against the land bank available to it through SEZs in various locations;
- (c) if so, the details thereof and reaction of the Government thereto;
- (d) whether the Government is considering relaxation in some key rules relating to land use;
- (e) if so, the details thereof and the reasons therefor;
- (f) whether the Ministry has refused to extend the in-principle approvals to as many as eleven SEZ projects including that of Mukesh Ambani promoted Reliance Haryana SEZ; and
- (g) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (e): Land is a State subject. Land for SEZs is procured as per the policy and procedures of the respective State Governments. In terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in SEZ is not allowed. Processing area is uniformly fixed at minimum 50% of the total area of all SEZs. Various activities regarding social infrastructure carried out in the non-processing area within SEZ which are eligible for tax benefits are already notified. Quantum of houses, commercial area, hospital and educational institutions are decided by the Board of Approval after an assessment of the functional requirement of the zone including its employees.

(f) and (g): Request for extension of in-principle approval is considered by the Board of Approval on merits as per the provisions of SEZ Rules, 2006. As per SEZ rules, the in-principle approval is valid for one year and can be extended for a further period not exceeding two years. Requests for third extension received from the Developers of eleven projects were placed before the Board of Approval in its meeting held on 15th December, 2009. The Board decided to grant de-novo approval from the date of expiry of the last extension subject to these developers filing fresh Form 'A' and also getting recommendations from the concerned State Government.